

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

Date of Decision: 8-4-99

O.A.No. 413 of 1992
Exxex

Mr. Jamnadas Revabhai Kharmar

: Petitioner(s)

Mr. M.A. Kadri

: Advocate for the petitioner(s)

Versus

Union of India & Ors.

: Respondent(s)

Mr. N.S. Shevde

: Advocate for the respondent(s)

CORAM

Hon'ble Mr. V. Radhakrishnan : Member(A)

Hon'ble Mr.P.C.Kannan : Member(J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Shri Jamnadas Revabhai Kharmar,
Aged adult occupation pensioner,
Retired life residing at Muhart Pole,
Opp. Gujarati School No.3,
Viramgam,
Ahmedabad-382 150.

: Applicant.

(Advocate : Mr. M.A. Kadri)

VERSUS

1. Union of India,
Owning an representing through
The General Manager, Western Railway
Headquarter Officer,
Churchgate,
Mumbai-400 020.
2. The Divisional Rail Manager,
Baroda Division,
Divisional Office at Pratapnagar,
Baroda-390 004.
(Advocate : Mr. N.S. Shevde)

: ORAL ORDER :
: O.A. NO. 413 OF 1992 :

Date : 8-4-99

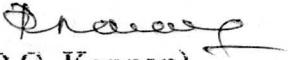
PER : HON'BLE MR. V. RADHAKRISHNAN : MEMBER (A)

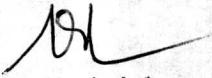
Heard Mr. Kadri for the applicant and Mr. Shevde for the respondents.

Mr. Kadri for the applicant states that the applicant alongwith the counsel verified the mustor rolls available with the respondents and according to him leave period for encashment remains same as at Annexure A/3 in the O.A. In view of the above, the respondents are directed to verify and check the statement given by the applicant as at Annexure A/3 with the mustor rolls and leave record available with them and arrange payment of leave encashment for the number of days of L.A.P. available for encashment to the applicant. The payment of L.A.P. shall be arranged within

eight weeks from the date of receipt of a copy of this order. If the exercise is not completed within the time limit, it shall be assumed that the records submitted by the applicant is final and the respondents shall make payment on number of days claimed by the applicant as per Annexure A/3.

With the above directions, O.A. stands disposed of accordingly.


(P.C. Kannan)
Member (J)


(V. Radhakrishnan)
Member (A)

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